

**HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU**

(Through Virtual Mode)

Bail App. No. 28/2017

Bharat Bhushan Sein and others

...Applicant(s)

Through :- Mr. Sunil Sethi, Sr. Advocate with
Mr. Parimoksh Seth, Advocate

v/s

State of J&K

...Non-applicant(s)

Through :- Mr. Raman Sharma, AAG

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

ORDER

Learned counsel for the respondent in all fairness does not object to the submission of learned counsel for the applicants for making interim bail granted in favour of the applicants absolute which is in force for the last three years.

In view of the above the interim bail granted in favour of the applicants is made absolute.

The application is, accordingly, disposed of.

**(PUNEET GUPTA)
JUDGE**

Jammu
11.06.2020
Shammi

Whether the order is speaking:	Yes/No
Whether the order is reportable:	Yes/No